

(2021) 03 MAN CK 0049
In the Manipur High Court

S.Lalmohan Singh

APPELLANT

Vs

State Of Manipur & 3 Ors.

RESPONDENT

Date of Decision : 01-03-2021

Acts Referred:

Citation : (2021) 03 MAN CK 0049

Hon'ble Judges : Kh. Nobin Singh, J

Bench : Single Bench

Judgement

Heard Ms. Ayangleima, learned counsel appearing for the petitioner and Mr. Niranjan Sanasam, learned GA for the State respondents.

In terms of the order dated 17.02.2021, appropriate steps were taken for service of notice upon respondent No. 3.

When the matter is taken up for consideration, it has been submitted by Mr. S. Samarjeet, learned Sr.PC that he has entered appearance on behalf of respondent No. 3 and therefore, service is complete in all respondents.

During the course of hearing, as regards the interim prayer to be granted by this Court, it is not clear from the documents available on record as to

whether the tender process has been completed and work order has been issued.

In view of the above, status quo as of today shall be maintained by the parties till the next date.

Mr. S.Samarjeet, learned Sr.PC is granted 2(two) weeksâ?? time for filing counter affidavit.

List the matter on 15.03.2021.

Copies of this order shall be sent to the learned counsels appearing for the parties through their WhatsApp/e-mail.